

IN THE INCOME TAX APPELLATE TRIBUNAL  
RAIPUR BENCH, RAIPUR – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND  
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No. 174/RPR/2017

निर्धारण वर्ष / Assessment Year : 2012-13

ITO, Ward-4(1), Raipur	Vs.	M/s. Semec Leasing and Marking Pvt. Ltd., 203, Ashirwad Tower, Near Raj Talkies, G.E. Road, Raipur PAN : AADCS3143C
Appellant		Respondent

Assessee by Shri Bikram Jain  
Revenue by Shri G.N. Singh

Date of hearing 29-10-2021  
Date of pronouncement 29-10-2021

आदेश / ORDER

This appeal by the Revenue is directed against the order passed by the CIT(A)-II, Raipur on 28.03.2017 in relation to the assessment year 2012-13.

2. Before us, the assessee has filed a letter dated 30.09.2021 seeking disposal of the revenue appeal. The relevant contents of such letter reads as under :

“The respondent submits as under for kind consideration of the Hon’ble Bench.

1. That the Income Tax Department has filed an appeal before the Hon’ble Bench on 07.06.2017 against the order passed by Commissioner of Income Tax-Appeal.
2. That now the respondent has availed the Scheme of Vivad se Vishwas, 2020 by filing the Form 1 & 2 and has also obtained

Form 3 from PCIT, Raipur-2. Copy of Form 3 and Challan is enclosed herewith.

3. That since the respondent has opted for VSVS, 2020 to settle the dispute permanently, kindly dispose of the appeal filed by the department accordingly.”

3. The Id. DR did not raise any objection to the withdrawal of the appeal filed by the Revenue. As such, the Revenue is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 29<sup>th</sup> October, 2020.

Sd/-  
**(PARTHA SARATHI CHAUDHURY)**  
**JUDICIAL MEMBER**

Sd/-  
**(R.S.SYAL)**  
**VICE PRESIDENT**

पुणे Pune; दिनांक Dated : 29<sup>th</sup> October, 2020  
*Satish*

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /  
The CIT (Appeals)-I, Raipur
4. The Pr.CIT- I, Raipur
5. DR, ITAT, Raipur;
6. गार्ड फाईल / Guard file.

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	29-10-2021	Sr.PS
2.	Draft placed before author	29-10-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		